

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.425/1998

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri R.K.Upadhyaya, Member (A)

Indore, this the 12th day of August, 2003

Durgaprasad Sharma
s/o Shri Srinarayan Sharma
Sub-Division Engineer
Telecom Project
r/o Quarter No. Type III-39,
Dur Sanchar Colony
Navratan Baug
Indore - 452 001. ... Applicant

(By Advocate: Sh. D.M.Kulkarni)

Vs.

Union of India through
Secretary
Department of Telecommunication
Sanchar Bhawan
New Delhi.

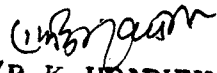
General Manager
Indore Telecom District
18, R.S.Bhandari Marg
Narayan Kothi
Indore. ... Respondents

(By Advocate: Sh. S.A.Dharmadhikari)

O R D E R (Oral)

By Shri Shanker Raju, Member (J):

As the BSNL is not notified under Section 14 of the Administrative Tribunals Act, 1985, no direction can be issued to BSNL pertaining to the present cause of action as it would be beyond our jurisdiction. Accordingly, OA is returned back to the applicant, with liberty to pursue his grievance in an appropriate forum in accordance with rules, after retaining a copy of the OA. OA is accordingly dismissed for want of jurisdiction. No costs.


(R.K.UPADHYAYA)
MEMBER (A)


(SHANKER RAJU)
MEMBER (J)